

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.238- CP/22(AHM)2022
ITEM No.239- IA/79(AHM)2022
ITEM No.240- IA/36(AHM)2023
ITEM No.241- Cont.Pet/4(AHM)2023
ITEM No.242- IA/52(AHM)2023
ITEM No.243- IA/61(AHM)2023

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Iqbal singh Jagdish singh Saluja & Anr
V/s
Sahiba Limited & Ors

.....Applicant

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Parth Contractor,
Adv. & Mr. Pranjal Buch, Adv.
For the Respondent : Mr. Nihar Thakkar, Adv.
: Mr. Alok Bajpeyi.
For the RoC : Ms. Rupa Sutar, Dy. RoC

ORDER

CP/22(AHM)2022, IA/79(AHM)2022, Cont.Pet/4(AHM)2023, IA/52(AHM)2023

Ld. Counsel for the applicant seeks adjournment on the ground that settlement talks are going on. Both parties agreed to comply with the orders issued by this Tribunal and continue the process of settlement within a short time frame.

List for further consideration on 05.09.2024.

IA/36(AHM)2023, IA/61(AHM)2023

Interim relief, if any is continue till next date of hearing.

List for further consideration on 05.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)